

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2010
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016


NAME OF THE PARTIES:

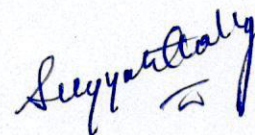
Jer Rutton Kavasmaneek
V/s.

M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	ABHISHEK ADKE Advocate for Ritors 1/b Legals Partners	ADVOCATE	
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2	Sugyata Choudhary Advocate for Petitioner 1/b Dhruv Co		
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Order

CP No.87/397-398/CLB/MB/MAH/2010

At request of the Respondent Counsel for further time for filing reply, this Bench hereby grants 10 days as last chance to file reply to the Amended Petition failing which right of filing reply will be waived and rejoinder if any, within 10 days thereof.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)